

received therein remitted outside at his will; and

(vii) Foreign currency (non-resident) accounts scheme under which in addition to the benefits mentioned in item (vi) above, the account-holder does not-run the risk of any loss due to fluctuations in exchange rates.

#### Restructuring of B.S.E.

\*362. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to restructure the B.P.E. (Bureau of Public Enterprises) in order to ensure effective participation of labour both at policy making levels and implementation; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). The Bureau is an integral part of the Government in the Ministry of Finance and the question of restructuring it to associate non-official representatives, like that of labour, does not arise.

#### Grounding of Boeing-737s of Indian Airlines

\*367. SHRI V. KISHORE CHANDRA S. DEO:  
SHRI HIRALAL R. PARMAR

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

Will the Minister of TOURISM three Boeings-737s of Indian Airlines.

(b) whether these Boeings were duly tested and found fit earlier for putting them into operation; and

(c) the steps being taken to make them serviceable?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A.

P. SHARMA): (a) The aircraft were grounded to remedy a technical defect in the leading edge krueger flap actuator attachment fitting.

(b) Yes, Sir.

(c) The aircraft were subjected to detailed inspection and rectification of the defect was carried out after which they were put back in service.

#### Replacement of sales tax by Central Excise Duty

\*368. SHRI E. BALANANDAN:  
SHRI AMAR ROYPRADHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether at a recent Conference of Chief Ministers, some Chief Ministers opposed the move of the Central Government to bring under Central additional excise duty five more items on which States have been levying sales tax;

(b) if so, what were the reasons spelt out by them;

(c) the reaction of Government thereto; and

(d) measures proposed by Government to reform sales tax structure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a)

to (d). As sales tax is primarily a State subject of taxation under the Constitution, any reform in the existing sales tax system can be undertaken only in consultation with and with the cooperation of the States. In view of the widespread and long-standing demand by various Chambers of Commerce, Associations of industry and trade, general public etc., for basic reforms in the sales tax structure in the country, a Conference of Chief Ministers was convened in Delhi on 16th and 17 September, 1980 to discuss the various constitutional, economic, legal, procedural